

Central Administrative Tribunal, Principal Bench

Original Application No. 2357 of 2001

New Delhi, this the 12th day of September, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member (A)

1. Kaushalanand Nautiyal
2. Hariram
3. Bhim Singh
4. O.P. Verma

All working in CRRI as Staff  
Drivers, New Delhi

- Applicants

(By Advocate: Mrs. Prasanthi Prasad)

Versus

1. The Director  
CRRI, New Delhi

2. The Director,  
CSIR, New Delhi

- Respondents

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

On an oral ~~prayer~~ <sup>application</sup> ~~made~~ <sup>for</sup> joining together in  
a single OA, ~~the same~~ is granted.

2. Applicants are drivers employed with respondent no.1 for more than twelve years. They are, in the circumstances, entitled to the benefit of Assured Career Progression Scheme (in short 'ACP Scheme') which has been adopted by the respondents. On 26.12.2000 at Annexure P-8, they submitted the ~~representation~~ for computing their service earlier rendered in non-technical posts for assessment purposes or consideration of extending the benefit of ACP Scheme. Aforesaid prayer contained in the aforesaid representation, has been recommended by the Controller of Administration vide his communication of 2.2.2001 at Annexure P-9. However by O.M. of 2.5.2001 at Annexure P-10, the aforesaid representation has been



rejected. Aforesaid O.M. gives no reason why the aforesaid benefit is denied to them. By a cryptic order, the claim made is rejected.

3. Since the aforesaid order is a cryptic and non-speaking order, the same is quashed and set aside and respondent no.1 is directed to pass a fresh order which shall be well-reasoned and a speaking order. This be done within a period of four weeks from the date of service of a copy of this order. Present OA is disposed of in the aforesated terms, with liberty.

V.K. Majotra

( V.K. Majotra )  
Member(A)

Ashok Agarwal

( Ashok Agarwal )  
Chairman

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